- The Gram Sabha shall provide a platform to all villagers to seek and obtain further information and responses from all involved in the implementation;
- Summary of findings of social audit to be submitted by the State Government to the Comptroller & Auditor General of India.

Merger of land acquisition, rehabilitation and resettlement bills

- 297. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Ministry proposes to merge the land acquisition and rehabilitation and resettlement bills;
 - (b) if so, the details of the proposal; and
 - (c) by when it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) and (b) Yes sir. This Department is in the midst of re-drafting the single integrated Land Acquisition and Rehabilitation & Resettlement Bill, 2011. The details of proposal would be known once it is introduced in the Parliament.

(c) The bill is likely to be finalized shortly.

Check dams constructed under MGNREGS

- 298. SHRI N.K. SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the number of check dams constructed under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) works in the country till now;
 - (b) the number and percentage of such check dams which are unfit for use;
- (c) whether Government has devised monitoring and regulatory checks to monitor the quality of works under the MGNREGS; and